

THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
Court No-II

Item 47

CP No. 49/Chd/Hry/2021

Under Section 241, 242, CA 2013

In the matter of:

Dinesh Gupta

...Petitioner

Vs

Craterzone Pvt. Ltd. & Ors.

...Respondent

Present: Mr. Arinjay, proxy counsel for Mr. Dinesh Gupta, petitioner in person.
Mr. Ajay Pratap Singh Sehgal, Advocate for the respondent No.5.
Mr. Pranav Goel, Advocate for respondent Nos.2 and 3.

Learned counsel for the respondents is directed to file their reply within two weeks with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed two weeks thereafter with a copy in advance to the counsel opposite.

List the matter before Regular Bench on 04.12.2023.

Sd/-
(Umesh Kumar Shukla)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

October 26, 2023
Mukta